

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 4

IA 3508/2022 in C.P. (IB)/2205/(MB)/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **24.11.2022**

NAME OF THE PARTIES: - **STATE BANK OF INDIA VS JET AIRWAYS
INDIA LIMITED**

Appearance (via video-conference):

For the Applicant : Mr. Krishnendu Datta, Sr. Advocate a/w
Ms. Pooja Mahajan Ms. Mahima Singh
Mr. Mustafa Kachwala Mr. A. Vats Ms.
Arveena Sharma Ms. Roshni Sewlani I/b
KACHWALA MISAR & CO

For R1 to R3 : Mr. Anush Mathkar and Mr. Rishit
Vimadalal, i/b Cyril Amarchand
Mangaldas

For R4 : Adv. Malhar Zatakia a/w Adv. Tanya
Chib & Adv. Madhur Arora i/b AZB &
Partners

Section 60(5) & 7 of the IBC, 2016

ORDER

IA 3508/2022

This is an Application filed by the Applicant, Consortium of Mr. Murari Lal Jalan and Mr. Florian Fritsch, the Successful Resolution Applicant. Sr.

Counsel appearing on behalf of the Applicant submits that other pending Interlocutory Applications arising out of the present Company Petition, is coming up on Board for hearing on 29.11.2022, and thus prays that the present Interlocutory Application be listed on the same date. Prayer is allowed. In the meantime, the Applicant is directed to issue Notice to all the Respondents, who are arrayed as a party in the present Interlocutory Application, intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc), and to place on record Affidavit of Service, well before the adjourned date, thereby enclosing proof of service of Notice to the Respondent. List this matter on Board on 29.11.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)